

ITEM NO.1501

Court 7 (Video Conferencing)

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).2760/2010

INDIAN BANK & ANR.

Appellant(s)

VERSUS

MAHAVEER KHARIWAL

Respondent(s)

([HEARD BY: HON. ASHOK BHUSHAN, HON. R. SUBHASH REDDY AND HON. M.R. SHAH, JJ.])

Date : 22-01-2021 This appeal was called on for pronouncement of judgment today.

For Appellant(s)

Mr. Ravi Sikri, Sr. Adv.
Mr. Jasbir Bidhuri, Adv.
Ms. Madhu Sikri, AOR

For Respondent(s)

Mr. Sanjeev Kumar, AOR
Mr. Ajay Amritraj, Adv.
Mr. Sanjay Kumar, Adv.
Mr. Naik H.K., Adv.
Mr. Venkateswara Rao Anumolu, AOR

O R D E R

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhushan, Hon'ble Mr. Justice R. Subhash Reddy and His Lordship.

The appeal is dismissed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

(signed reportable judgment is placed on the file)